

COMPETITION APPELLATE TRIBUNAL

RTPE 262/1995

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

**DG [I & R]
Time Maganetic (I) Ltd. ...Complainant**

Vs.

Film Maker Combine & Others ...Respondent

Appearances : Shri R.D. Makheeja, Advocate for the DG

Shri C.M. Sharma, Advocate for Respondent No.1
& 2

Ms. Mala Goel, Advocate for Respondent No.3

ORAL ORDER

26th November, 2009

Counsel for the respondents states that they shall obtain instructions as to whether the agreement is being acted upon or not. Let it be done within four weeks.

List the matter on 22nd January 2010.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 119/2000

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

ABNA & Others

...Complainant

Vs.

UPSIDC

...Respondent

Appearances : The Complainant in person

ORAL ORDER

26th November, 2009

Heard the complainant who appears in person has filed an application for recalling the order passed in the Review Application. Order is reserved.

Complainant would file written synopses which are already filed, in addition within a week.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE 57/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Mrs. Shalu Jain & Anr. ...Complainant

Vs.

**M/s. Ansal Properties & Infrastructure
Ltd. ...Respondent**

Appearances : Shri Scuthil Jagadeesan, Proxy counsel for
Shri Anubhav Mahrotra, Advocate for the
Complainant

Shri Avtar Singh, Advocate for the Respondent

ORAL ORDER

26th November, 2009

A request has been made for an adjournment by the proxy counsel on behalf of the complainant that the main counsel is unwell.

List the matter on 25th January 2010.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE 02/2003

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

IN THE MATTER OF :

C.Mahender Kumar & Anr.

....Complainant

Vs.

Sri Sai Ram Channel Distributors & Ors.Respondent

Appearances : Shri V.Sridhar Reddy, advocate for
Complainant

Shri Senthil Jagadeesan, Advocate for
R-2 & R-3

ORAL ORDER

26th November, 2009

Heard learned counsel for the parties. In view of the orders passed by the Supreme Court in the matter of ***Star India Pvt. Ltd. Vs. LGM Network & Others in Civil Appeal Nos. 4265-4266/2003*** and the connected cases, the present proceedings need to be closed. It is open to the parties if they are so advised to seek remedy before the appropriate Forum.

The matter is closed.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 57/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Reckitt Benckiser(I) Ltd.Complainant

Vs.

Hindustan Lever Ltd.Respondent

**Appearances : Shri Roopak Singh with Ms. Archana
Lakhotia, Advocates for complainant
Shri Aditya Narain with Dr. V.K.
Aggarwal, advocates for respondent**

ORAL ORDER

26th November, 2009

It is stated that the witness whose cross-examination has to be conducted is out of India. Therefore, adjournment is made.

List on 27th January, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE 175/1997

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

D.S. Chadha

....Complainant

Vs.

R.C. Sood & Co. Ltd.

....Respondent

**Appearances : None for complainant
Ms. Priyadeep, advocate for respondent**

ORAL ORDER

26th November, 2009

None appears on behalf of the complainant.

List the matter on 7th December, 2009.

A copy of this order be sent by RPAD to the complainant and its counsel.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

called.

In view of the aforesaid position, we direct that the impugned trade practice shall not be continued, if not already dis-continued.

The proceedings are closed.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE 01/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Ram Nivash Sharma

....Complainant

Vs.

Noida

.....Respondent

**Appearances : Shri Vinay Gupta alongwith
Shri K.K. Mishra, advocates for
Complainant
None for respondent**

ORAL ORDER

26th November, 2009

Inspite of the several opportunities granted to the respondent neither evidence nor documents have been filed.

The respondents' defense is closed.

The matter shall be taken up for arguments on 22nd January, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**